

**GOVERNMENT OF INDIA  
POWER  
LOK SABHA**

UNSTARRED QUESTION NO:3761  
ANSWERED ON:13.02.2014  
PROCUREMENT OF POWER  
Karunakaran Shri P.

**Will the Minister of POWER be pleased to state:**

- (a) the details of the State Governments which have procured power under Section 63 of the Electricity Act, 2003 since the notification of the new case-1 Standard Bidding Documents (SBDs);
- (b) the quantum of power tendered for and procured along with the cost thereof and the number of Power Purchase Agreements signed and those under litigation, State/UT-wise;
- (c) the deviations noticed in the procurement process vis-à-vis the procedure laid down in the SBDs, State/UT-wise;
- (d) whether the said deviations were authorised by the respective regulator; and
- (e) if so, the details thereof and if not, the reasons for not following the procedure, State/UT-wise?

**Answer**

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER ( SHRI JYOTIRADITYA M. SCINDIA )

(a) & (b) : Under Section 63 of the Electricity Act, 2003 Ministry of Power has revised the Standard Bidding Documents for Case-1 Projects and issued Model Bidding Documents (MBDs) for Thermal Power Stations set up on Design, Build, Finance, Own and Operate (DBFOO) basis on 8th November, 2013.

As the documents have been finalized only recently and the procurement of power through the bidding process based on these documents will take some time, the information asked in the question may be treated as 'nil' as of now.

(c) to (e) : As per the revised guidelines which were issued after the finalization of the revised document on DBFOO basis (case-I), any deviation from Model Bidding Documents will need approval from the Central Government. No request in this regard has been received so far in the Ministry of Power.